

(O)

CORAM: HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

25-2-1987

Heard learned advocate Mr. C.V.Jani for the petitioner. The impugned order of transfer be stayed until further orders. Issue notice on the respondent why interim relief regarding transfer be not confirmed. The respondent to reply on merits of the application within 45 days of the date of this order. Learned advocate will ^{cause} serve personal service on respondent Nos.1 and 2. Registry should issue notice on other respondents. The case is adjourned to 4th March, 1987 for hearing.

P.H.

(P.H. TRIVEDI)
VICE CHAIRMAN

J.M.J.
(P.M. JOSHI)
JUDICIAL MEMBER

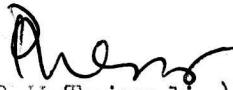
O.A./89/87

(2)

Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

4/3/1987

Neither applicant nor his advocate appears. Mr PN Ajmera for Mr JD Ajmera for the respondent appears. The case is adjourned to 26th June, 1987 for hearing.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

M.A./363/87
in
O.A./89/87

(3)

Cora~~m~~ : Hon'ble Mr P H Trivedi .. Vice Chairman

4/9/1987

Learned advocate Mr R.C. Jani for Mr C.V. Jani for the respondents appears. Mr J.D. Ajmera for the applicant states that the application has become infructuous as the impugned order has been cancelled. This is acknowledged by Mr Jani. Accordingly the case is disposed of as withdrawn. With this order M.A./363/87 is also disposed of.

P. H. Trivedi
(P H Trivedi)
Vice Chairman